

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2514 of 2026/RG/LP Dated: 14 10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Azhar Bashir
S/O Bashir Ahmad Baba
R/O Gulshan Abad, Tehsil Charari-Sharief, District Budgam

vide notification No. 2622 of 2025/RG/LP dated 21.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 48156-63 RG/LP Dated: 14.10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Azhar Bashir**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 25/5 of 2026/RG/LP Dated: 14 10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Afreen Rasheed
D/O Mir Abdul Rasheed
R/O Ganderpora, Tehsil Eidgah, District Srinagar

vide notification No. 2900 of 2025/RG/LP dated 10.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Muftaba
(Syed Muftaba Hussain)
Registrar Administration

No: 48/64-71 RG/LP Dated: 14.10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afreen Rasheed, Advocate**
.....for information and necessary action.

Muftaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2516 of 2026/RG/LP Dated: 14 10.2026

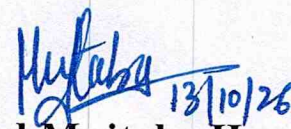
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aabid Ali
S/O Ali Mohd Kar
R/O Sirnoo Tehsil & District Pulwama

vide notification No. 3146 of 2025/RG/LP dated 10.10.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 48172-79 RG/LP Dated: 14.10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aabid Ali, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 25 18 of 2026/RG/LP Dated: 14 10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Basit Ali Zargar
S/O Ali Mohd Zargar
R/O Near New Bus Stand Kulgam Tehsil & District Kulgam

vide notification No. 560 of 2022/RG/LP dated 27.05.2022 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
13/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48188-95 RG/LP Dated: 14.10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Basit Ali Zargar, Advocate**
.....for information and necessary action.

Mujtaba
13/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2519 of 2026/RG/LP Dated: 14 10.2026

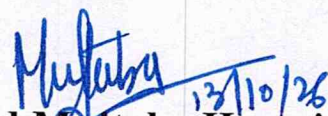
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Heena Majeed
D/O Peerzada Abdul Majeed Shah
R/O Papchan Shah Mohalla, Tehsil & District Bandipora

vide notification No. 2659 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

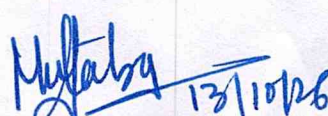
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 48196-203 RG/LP Dated: 14.10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Majeed**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2520 of 2026/RG/LP Dated: 14 10.2026

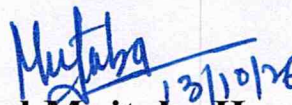
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Madiha Munawer Butt
D/O Munawer Ahmad Butt
R/O Aasnoor Tehsil D.H Pora, District Kulgam

vide notification No. 2674 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

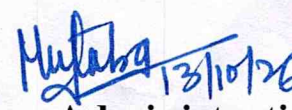
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 48204-11 RG/LP Dated: 14.10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madiha Munawer Butt**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2521 of 2026/RG/LP Dated: 14 10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muneeb Ah Lone
S/O Mohd Amin Lone
R/O Laripora, Tehsil Pahalgam, District Anantnag

vide notification No. 2333 of 2025/RG/LP dated 19.07.2025 for a period of one year has been extended till **31.10.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48212-19 RG/LP Dated: 14 10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muneeb Ah Lone**, Advocate
.....for information and necessary action.

Mujtaba 13/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2522 of 2026/RG/LP Dated: 14 10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Novreen Mushtaq
D/O Mushtaq Ahmad Khan
R/O Shah Faisal Abad Batamaloo Tehsil Srinagar South, District Srinagar

vide notification No. 2916 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48220-27 RG/LP Dated: 14 .10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Novreen Mushtaq**, Advocate
.....for information and necessary action.

Mujtaba 13/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2523 of 2026/RG/LP Dated: 14 10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Naveed Javid Pir
S/O Javid Ahmad Pir
R/O Dawood Colony Maratgam, Tehsil Handwara, District Kupwara

vide notification No. 2689 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48228-35 RG/LP Dated: 14.10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naveed Javid Pir, Advocate**
.....for information and necessary action.

Mujtaba 13/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2524 of 2026/RG/LP Dated: 14 10.2026

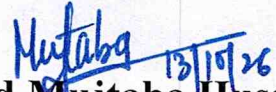
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Naseer Yousuf
S/O Mohmad Yousuf Ganayee
R/O Gund Sader Kote Bala Malpora, Tehsil Hajin, District Bandipora

vide notification No. 2687 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 48236-43 RG/LP Dated: 14 .10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naseer Yousuf, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2525 of 2026/RG/LP Dated: 14 10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nasir Ahmad Beigh
S/O Niyaz Ahmad Beigh
R/O Bemina Housing colony near Al-Farooq Masjid 98-2/A,
Tehsil Central Shalteng, District Srinagar

vide notification No. **2652** of 2025/RG/LP dated **21.08.2025** for a period of one year has been extended till **31.10.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48244-51 RG/LP Dated: 14 .10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, **Srinagar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nasir Ahmad Beigh, Advocate**
.....for information and necessary action.

Mujtaba 13/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2526 of 2026/RG/LP Dated: 14 10.2026

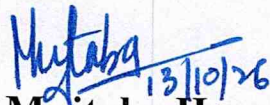
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rumana Amin
D/O Mohd Amin Bhat
R/O Chursoo Muslim Aabad Tehsil Awantipora, District Pulwama

vide notification No. **2697** of **2025/RG/LP** dated **22.08.2025** for a period of one year has been extended till **31.10.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

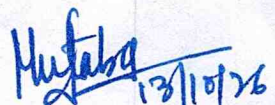
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 4825259 RG/LP Dated: 14.10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rumana Amin, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2527 of 2026/RG/LP Dated: 14 10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Peerzada Muhammad Muslim Shah
S/O Peerzada Muhammad Ashraf Shah
R/O Kuchmulla New Colony, Tehsil Tral, District Pulwama

vide notification No. 2691 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till **31.10.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

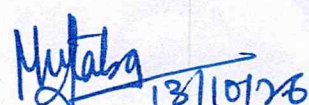
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 48260-67 RG/LP Dated: 14 10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Peerzada Muhammad Muslim Shah, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2528 of 2026/RG/LP Dated: 14 10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shaista Amin

D/O Mohammad Amin Bandh

R/O Kaichachkoot Tehsil Awantipora, District Pulwama

vide notification No. 2708 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48268-75 RG/LP Dated: 14.10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Amin, Advocate**
.....for information and necessary action.

Mujtaba 13/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2529 of 2026/RG/LP Dated: 14 10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saira Banoo
D/O Nazir Ahmad Khanday
R/O Masjid Mohalla Tander, Tehsil Dachhan, District Kishtwar

vide notification No. 2926 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
13/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48276-83 RG/LP Dated: 14.10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saira Banoo**, Advocate
.....for information and necessary action.

Mujtaba
13/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2530 of 2026/RG/LP Dated: 14 10.2026

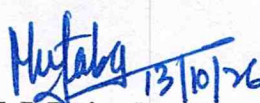
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sajrat Maqbool Mir
D/O Mohd Maqbool Mir
R/O Hamdaniya Colony Bemina Sector 12, Tehsil Budgam, District Srinagar

vide notification No. 2918 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till **31.10.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

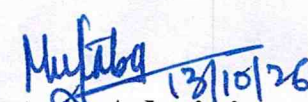
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 48284-90 RG/LP Dated: 14 .10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, **Srinagar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sajrat Maqbool Mir, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2531 of 2026/RG/LP Dated: 14 10.2026

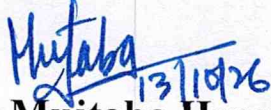
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sumirah Jan
D/O Abdul Rashid Dar
R/O Panzath Wanpora Tehsil Qazigund District Anantnag

vide notification No. 2920 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till **31.10.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

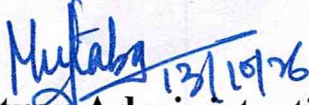
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 48291-98 RG/LP Dated: 14.10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumirah Jan, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2532 of 2026/RG/LP Dated: 14 10.2026

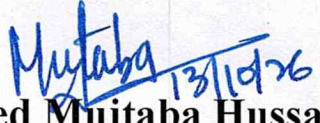
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tahmeedah Gulshan
D/O Ghulam Rasool Najar
R/O Nadihal Tehsil & District Bandipora

vide notification No. 2935 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 48299-306 RG/LP Dated: 14 .10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahmeedah Gulshan, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2533 of 2026/RG/LP Dated: 14 10.2026

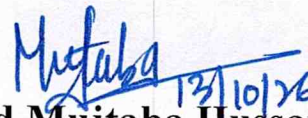
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tahir Rasheed Mir
S/O Abdul Rasheed Mir
R/O Hardu Aboora Tehsil Kowarhama District Baramulla

vide notification No. 2934 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till **31.10.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

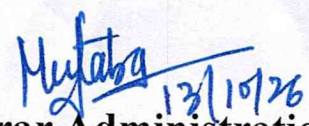
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 48307-14 RG/LP Dated: 14 .10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Rasheed Mir**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2534 of 2026/RG/LP Dated: 14 10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Uzma Jan

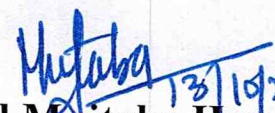
D/O Lt. Ghulam Ahmad Shah

R/O Guchi Mohalla Aishmuqam, Tehsil Pahalgham, District Anantnag

vide notification No. 2940 of 2025/RG/LP Dated 11.09.2025 for a period of one year has been extended till **31.10.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

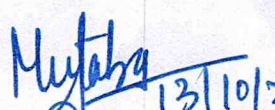
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 48305-22 RG/LP Dated: 14.10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Jan, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2535 of 2026/RG/LP Dated: 14 10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yawar Hussain Khan
S/O Sona Ullah Khan
R/O Sader Koot Bala Dudwan, Tehsil Hajin, District Bandipora

vide notification No. 2721 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till **31.10.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 48323-30 RG/LP Dated: 14.10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yawar Hussain Khan**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2536 of 2026/RG/LP Dated: 14 10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zubair Rashid Bangroo
S/O Abdul Rashid Bangroo
R/O S.D Colony Batamaloo, Tehsil & District Srinagar

vide notification No. 2722 of 2025/RG/LP Dated 22.08.2025 for a period of one year has been extended till **31.10.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
13/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48331-38 RG/LP Dated: 14 .10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, **Srinagar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Rashid Bangroo, Advocate**
.....for information and necessary action.

Mujtaba
13/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2538 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Harvinder Singh
S/O Shri Jodh Singh
R/O Village Kharote, Tehsil & District Kathua

vide notification No. 2736 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till **31.10.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48773-80 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Harvinder Singh, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2539 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Diksha Gupta
D/o Shri Vaishno Dass Gupta
R/o Seri Bhaderwah, Tehsil Neota Udrana Bhaderwah & District Doda

vide notification No. 2406 of 2025/RG/LP dated 22.07.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Muftaba
(Syed Muftaba Hussain)
Registrar Administration

No: 48781-88 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Diksha Gupta, Advocate
.....for information and necessary action.

Muftaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2540 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nadeem Akhter
S/o Shri Akhter Hussain
R/o Village Gowari, Tehsil Gandoh Bhallesa & District Doda

vide notification No. 2417 of 2025/RG/LP dated 22.07.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48789-96 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Nadeem Akhter, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2541 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aaryan Sharma
S/O Shri Vivek Sharma
R/O Plot No 213, Shopping Centre Bakshi Nagar, Tehsil & District Jammu.

vide notification No. 2725 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48797-804 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Aaryan Sharma, Advocate
.....for information and necessary action.

Mujtaba
14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2542 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anil Balgotra
S/O Shri Subash Chander Balgotra
R/O Village Amb P/O Gharota Tehsil Bhalwal & District Jammu.

vide notification No. 2729 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48805-12 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Anil Balgotra, Advocate
.....for information and necessary action.

Mujtaba
14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2543 /RG/LP Dated: 16.10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ashvi Khullar

D/O Shri Paramjeet Khullar

R/O H.No 237/D, Lower Shiv Nagar, Behind A.G Office, Tehsil & District Jammu

vide notification No. 2731 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48813-20 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Ashvi Khullar, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2544 /RG/LP Dated: 16.10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ghulam Murtaza
S/O Shri Mohammad Azam
R/O Ward NO. 7, Village Bhainchh, Tehsil Haveli & District Poonch

vide notification No. 2735 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48821-28 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Ghulam Murtaza, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2545 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Mansha
S/O Shri Suraj Ul Din
R/O Village Seer Manjla, Tehsil Ramnagar & District Udhampur.

vide notification No. 2743 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48829-36 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Mohd Mansha, **Advocate**
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2546 /RG/LP Dated: 16/10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mushtaq Ahmed
S/O Shri Abdul Samed
R/O Tukson, Tehsil Mahore & District Reasi

vide notification No. 2745 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48837-44 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Mushtaq Ahmed, Advocate
.....for information and necessary action.

Mujtaba
14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2547 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Robina Kousar
D/O Shri Abdul Farooq
R/O House No 45, Salwah, Tehsil Mendhar & District Poonch

vide notification No. 2751 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48845-52 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Robina Kousar, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2548 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Romesh Kumar
S/O Shri Munshi Ram
R/O VPO Ucha Pind, Pabayoo, Tehsil Ramkote & District Kathua.

vide notification No. 2752 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
14/10/26

No: 48853-60 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Romesh Kumar, Advocate
.....for information and necessary action.

Mujtaba
Registrar Administration
14/10/26

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2549 /RG/LP Dated: 16/10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanjeev Kumar
S/O Shri Bishan Dass
R/O Galwaday Chak, Gajansoo, Tehsil Marh & District Jammu

vide notification No. 2754 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48861-68 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sanjeev Kumar, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2550 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sarfraz Ahmed
S/O Shri Mohd Sadiq
R/O Khoriwali Darhal, Kassana Mohalla, Tehsil Darhal & District Rajouri.

vide notification No. 2755 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48869-76 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sarfraz Ahmed, **Advocate**
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2551 /RG/LP Dated: 16.10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sawar Raja
S/O Shri Mohd Aslam Khan
R/O Havelly Mohalla, Tehsil Bhaderwah & District Doda.

vide notification No. 2757 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48877-84 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sawar Raja, Advocate
.....for information and necessary action.

Mujtaba
14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2552 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sham Lal
S/O Shri Panjabu Ram
R/O Village Kharian Tehsil R.S Pura & District Jammu.

vide notification No. 2646 of 2025/RG/LP dated 21.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48885-92 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sham Lal, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2553 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahdab Wani
S/O Shri Majjoor Wani
R/O Shajroo Chakrass, Jamaslan Chakrass, Tehsil Mahore & District Reasi.

vide notification No. 2758 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48893-900 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Shahdab Wani, Advocate
.....for information and necessary action.

Mujtaba
14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2554 /RG/LP Dated: 16/10/2026

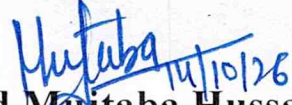
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shubham Singh
S/O Shri Rakesh Kumar
R/O Lane No 5, Anand Vihar, Patta Chungi Chowk Bohri Talab Tillo, Tehsil &
District Jammu.

vide notification No. 2762 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

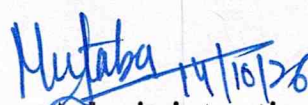
By Order


(Syed Muftaba Hussain)
Registrar Administration

No: 48901-08 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Shubham Singh, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2555 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sohair Shamim Wani
S/O Shri Shamim Ahmad Wani
R/O Jathi, Tehsil Assar & District Doda

vide notification No. 2647 of 2025/RG/LP dated 21.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48909-16 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sohair Shamim Wani, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2556 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sparshul Jandial
S/O Shri Raj Kumar
R/O Village Ghordi Langa, Ghordi Khas, Tehsil Ramnagar & District Udhampur

vide notification No. 2763 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48917-24 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sparshul Jandial, **Advocate**
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2557 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tekraj Klounnee
S/O Shri Parmanand Klounnee
R/O Puran Nagar, Bhagwati Nagar, Tehsil & District Jammu

vide notification No. 2765 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48925-32 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Tekraj Klounnee, **Advocate**
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2558 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ujjwal Sethi
S/O Shri Suresh Sethi
R/O Village Garhi P/O Tehsil & District Udhampur

vide notification No. 2766 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48933-40 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Ujjwal Sethi, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2559 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vanshaj Sambyal
S/O Shri R.S.Sambyal
R/O Panjtella, Rehian, Tehsil & District Samba

vide notification No. 2768 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48941-48 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Vanshaj Sambyal, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2560 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vasundhra Thakyal
D/O Shri Vijay Kumar
R/O House No 316, Jwahar Nagar, New Plot Tehsil & District Jammu

vide notification No. 2769 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48949-56 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Vasundhra Thakyal, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2561 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Younus Shabir
S/O Shri Shabir Ahmed Naik
R/O Bikheryan Udhyampur Tehsil Bharath Bagla, District Doda

vide notification No. 2702 of 2025/RG/LP dated 22.08.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48957-64 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Younus Shabir, **Advocate**
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2562 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akhilesh Gupta
S/O Shri Ajay Kumar Gupta
R/O Ward No. 3 Adarsh Colony, Tehsil & District Udhampur

vide notification No. 2942 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48965-72 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Akhilesh Gupta, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2563 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Amodhni Gupta
D/O Shri Suraj Parkash Gupta
R/O House NO 114/2 Vijay Nagar, Talab Tillo, Tehsil Jammu West & District Jammu.

vide notification No. 2943 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48973-80 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Amodhni Gupta, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2564 /RG/LP Dated: 16/10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arpan Jain

S/O Shri Raj Kumar Jain

R/O H.No 45-C ,Gali Hakim Paras Ram, JainBazar, Tehsil & District Jammu

vide notification No. 2945 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48981-88 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Arpan Jain, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2565 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Awantika Sambyal
D/O Shri Kulbhushan Singh
R/O Ward No .12, Near Jarai Morh, Parliwand, Tehsil & District Kathua.

vide notification No. 2948 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48989-96 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Awantika Sambyal, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2566 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Imran Nazir
S/O Shri Nazir Hussain
R/O Jughal, Tehsil Mendhar & District Poonch.

vide notification No. 2950 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48997-49004 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Imran Nazir, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 25 67 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kamaksh Sharma

S/O Shri Yash Paul Sharma

R/O House No.216-B, Sector -2, Upper Roopnagar Jammu, Tehsil & District Jammu.

vide notification No. 2908 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 49005-12 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Kamaksh Sharma, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2568 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muyeen Javeed
S/O Shri Javeed Iqbal
R/O Panla Maligam, Tehsil Pogal Paristan, District Ramban.

vide notification No. 2953 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 49013-20 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Muyeen Javeed, Advocate
.....for information and necessary action.

Mujtaba
14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2569 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Naser Katoch
S/O Shri Abdul Rehman Katoch
R/O Pogal, Tehsil Pogal Paristan Ukhral, District Ramban.

vide notification No. 2954 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 49621-28 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Naser Katoch, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2570 /RG/LP Dated: 16/10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nipun Gandhi
S/O Shri Joginder Paul Gandhi
R/O House No.45, Housing Colony Roop Nagar, Sector 5, Tehsil Jammu North &
District Jammu.

vide notification No. 2956 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 49029-36 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Nipun Gandhi, **Advocate**
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2571 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Peehu Gupta
D/O Shri Gopal Gupta
R/O Ward No .1, Near Police Lines, Tehsil & District Kathua.

vide notification No. 2957 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 49037-44 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms Peehu Gupta, Advocate
.....for information and necessary action.

Mujtaba
14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2572 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rohan Sharma
S/O Shri Ram Parsad
R/O Kako, Tehsil Gandoh & District Doda

vide notification No. 2963 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 49045-52 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah
 2. Secretary, Bar Council of India, New Delhi.
 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
 4. President, District Court Bar Association, Doda
 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
 7. Mr. Rohan Sharma, Advocate
-for information and necessary action.

Mujtaba
14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2573 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rohit Singh
S/O Shri Swaran Singh
R/O Chack Jaggar Sangrampur Nagbani, Tehsil Marh & District Jammu

vide notification No. 2964 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till **31.10.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 49053-60 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Rohit Singh, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2574 /RG/LP Dated: 16.10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanath Sabharwal
S/O Shri Rakesh Kumar
R/O Chainpur, Tehsil Kalakote & District Rajouri.

vide notification No. 2965 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till **31.10.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 14/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 49661-68 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sanath Sabharwal, Advocate
.....for information and necessary action.

Mujtaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2575 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umar Farooq
S/O Shri Farooq Ahmed
R/O Shalagadi, Chamalwas, Tehsil Banihal & District Ramban.

vide notification No. 2971 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till **31.10.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Muftaba 14/10/26
(Syed Muftaba Hussain)
Registrar Administration

No: 49069-76 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Umar Farooq, Advocate
.....for information and necessary action.

Muftaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2576 /RG/LP Dated: 16/10/2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Wahied Ahmed
S/O Shri Azad Hussain
R/O Narol, P/O Chhatral, Sullah/Narol, Tehsil Mendhar & District Poonch

vide notification No. 2973 of 2025/RG/LP dated 11.09.2025 for a period of one year has been extended till 31.10.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Muftaba 14/10/26
(Syed Muftaba Hussain)
Registrar Administration

No: 49077-84 RG/LP Dated: 16/10/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Wahied Ahmed, Advocate
.....for information and necessary action.

Muftaba 14/10/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2517 of 2026/RG/LP Dated: 14 10.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ab Hamid Rather

S/O Ab Ahad Rather

R/O Rather Mohalla, (Buran) Pattan-Rural, Tehsil Pattan District Baramulla

vide notification No. **3136** of **2025/RG/LP** dated **09.10.2025** for a period of one year has been extended till **31.10.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/10/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 48180-87 RG/LP Dated: 14 .10.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ab Hamid Rather, Advocate**
.....for information and necessary action.

Mujtaba 13/10/26
Registrar Administration